SECOND FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUBMISSION OF RESOLUTION PLAN OF M/S SAKRIYA TECHNOLOGIES PRIVATE LIMITED

AS A WHOLE OPERATING IN THE BUSINESS OF RETAIL TRADING OF LIQUIOR AT DELHI

[Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Sakriya Technologies Private Limited** CIN: U33110DL2013PTC262725 PAN: AAUCS0279G
2.	Address of the registered office	Flat No. A-2/6, Shivaji CO-OP GHS Ltd Sector - 14, Rohini, North East Delhi, Delhi-110085, India
3.	URL of website	Not Working
4.	Details of place where majority of fixed assets are located	As informed by Mr. Hari Ram Khatri, Managing Director of the Corporate Debtor, Movable/fixed assets are located at Tikri Border godown at Delhi Also, five commercial goods vehicles are located at Cluster Bus Depot, Sector 5, Bawana Industrial area, Delhi
5.	Installed capacity of main products/ services	NIL because of no operations from August 31, 2022 till March 27, 2025 i.e. Insolvency Commencement Date
6.	Quantity and value of main products/ services sold in last financial year	NIL because of no operations from August 31, 2022 till March 27, 2025 i.e. Insolvency Commencement Date
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by e-mailing at: nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com upon submission of Confidentiality Undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing at nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com
10.	Last date for receipt of expression of interest	13.10.2025
11.	Date of issue of provisional list of prospective resolution applicants	23.10.2025
12.	Last date for submission of objections to provisional list	28.10.2025
13.	Date of issue of final list of prospective resolution applicants	07.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.11.2025
15.	Last date for submission of resolution plans	12.12.2025
16.	Process email id to submit Expression of Interest	nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Nil

Mohd Nazim Khan, Resolution Professional
Sakriya Technologies Private Limited (Under CIRP)
IBBI Reg No.: IBBI/IPA-002/IP-N00076/2017-18/10207
AFA Valid Upto 31.12.2025
Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008
E-Mail ID: nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com
Mobile No.: +91- 011-45095230

Date: 25.09.2025
Place: New Delhi

HINDUJA HOUSING FINANCE LIMITED

Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600015. E-mail : auction@hindujahousingfinance.com
Contact No: Prem Lata - 82871 20978

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY APPENDIX- IV-A [See proviso to rule 8 (6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of **Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600015**, will be sold on **"As is Where is", "As is What is" and "Whatever there is"** basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: **https://www.bankeauctions.com/.**

INSPECTION DATE : 25.10.2025 | EMD LAST DATE : 26.10.2025 | E-AUCTION DATE : 27.10.2025 | BID INCREMENT AMOUNT Rs. 10,000/-

Sr.	LAN/Borrower(s)/Co-Borrower(s)/Guarantor(s)	Total Outstanding	Demand Notice Date & Amount	Reserve Price	Earnest Money Deposit (EMD)	Symbolic Possession Date	Description Of Property
1	GZ/GNR/GNRN/A000000361. 1. Mr. Anand Verma 2. Mrs. Jyoti Srivastav. Plot No 261, Plot No 261 Sec 4 Near Ramprastha Vaishali GZB, Metro, Ghaziabad, Uttar Pradesh, India - 201019	Rs. 40,97,377/-	24.02.2025 And Rs. 38,12,678/- as on 24.02.2025	Rs. 44,55,000/-	Rs. 4,45,500/-	19.08.2025	Khasra No- 503/3, Flat No- UGF- 6,Upper Ground Floor Front Side,...,RHS Corner Flat, Vidhayak Colony,,Village Makanpur, Indirapuram,Nearby Apex Royal Castle,Ghaziabad,Uttar Pradesh,201014, Village Makanpur, Indirapuram, Nearby Apex Royal Castle, Metro, Ghaziabad, Uttar Pradesh, India - 201012
2	GZ/GNR/GNRN/A000000148. 1. Mr. Balraj Balraj 2. Mrs. Sonam Sonam. Flat No Ug 03 Plot No C 31/32, Sai Upwan Society Yusufpur Chak Saberi, Gautam Buddh Nagar U.p. Metro, Greater Noida, Uttar Pradesh, India - 201009	Rs. 14,41,810/-	24.02.2025 And Rs. 13,09,158/- as on 24.02.2025	Rs. 13,89,150/-	Rs. 1,38,915/-	13.08.2025	Flat no UG 04 Upper ground floor Front side Plot no 20, 21, 28, 29 ,Krishna Vatika,,Khasra no. 76 and 78,,Ghaziabad, Uttar Pradesh, 201016, Sudamapuri Colony Gram Dundhera Tehsil & District, Behind Gurudwara Sahib /Gaur city 2 , Sudamapuri colony, Metro, Ghaziabad, Uttar Pradesh, India - 201016
3	DL/MTG/MTNG/A000000381. 1. Mr. Babvan Pandit 2. Mr. Bindu Devi. Khasra No. 68, Ram Nagar Village, Pargana Jalalabad, Ghaziabad, Up-201003, Uttar Pradesh, Metro, Ghaziabad, Uttar Pradesh, India - 201003	Rs. 8,34,155/-	17.06.2025 And Rs.8,28,679/- as on 17.06.2025	Rs. 14,27,490/-	Rs. 1,42,749/-	23.09.2025	A Residential Plot No. 26-a, Area Measuring 60 Sq. Yards, Comprising In Khasra No. 68, Situated In Residential Colony Ramnagar, Village: Alor, Pargana: Jalalabad, Tehsil And District: Ghaziabad, Uttar Pradesh.
4	DL/NCU/GHAU/A000002794. 1. Mr. Piyush Gupta 2. Mrs. Megha Gupta. E-646b Nandgram Ghaziabad, E-646b Nandgram Ghaziabad, E-646b Nandgram Ghaziabad Metro, Ghaziabad, Uttar Pradesh, India - 201001	Rs. 14,62,288/-	17.06.2025 And Rs.14,66,902/- as on 17.06.2025	Rs.15,97,877/-	Rs.1,59,788/-	17.09.2025	Residential House No-F-558, on Ground Floor, (without Roof Rights), admeasuring area-19.53 Sq. Mtr., Covered area-18.63 Sq. Mtr., Situated at Block-F, Residential Colony Nand Gram Tehsil & District-Ghaziabad (U.P.) Boundaries As Per Sale deed Eas: Road 3.68 Mtr. Wide. West: House No-548. North: House no-559. South: House no-557
5	DL/NCU/NOIU/A000000800. 1. Mr. Rahul Kasyap 2. Mr. Naresh Naresh & 3. Mrs. Rajendari Devis/o Naresh, H. No. 175, Chakki Wali Gali, Chiddhapuri, Pilakhua, Hapur (near Pilakhua Railway Station), Mohalla Chidda Puri Near Railway Station Pilakhuwa, Semiurban, Ghaziabad, U.P. India - 245304	Rs. 9,51,027/-	17.06.2025 And Rs. 9,50,019/- as on 17.06.2025	Rs. 17,45,955/-	Rs.1,74,596/-	16.09.2025	Plot No. 7, Khasra No. 2012min, Mohalla Chhiddapuri, Village Pilkhuwa, Hapur, U.p, Village Pilkhuwa, Hapur, U.p, Near Dav School Mohala Chidda Puri Near Railway Station, Semiurban, Ghaziabad, Uttar Pradesh, India - 245101
6	DL/SDR/SDRA/A000000748. 1. Mr. Sauhard Thapliyal 2. Mr. Usha Thapliyal. H.no-211, Block-12, Lodhi Colony, New Delhi-110003, Lodhi Colony, Metro, Delhi, Delhi, India - 110003	Rs. 28,66,269/-	18.06.2025 And Rs. 28,44,161/- as on 18.06.2025	Rs. 32,44,140/-	Rs. 3,24,414/-	23.09.2025	Flat no. C-3 (M.I.G.), Second Floor Front Side with roof rights, area measuring 50 mtrs., built on Plot no. Gyan Khand-1/272, situated at residential colony known as Gyan Khand-1, Indirapuram, Tehsil & Distt. Ghaziabad, UP.
7	GZ/MNR/PRTP/A000000309. 1. Mr. Prem Pal 2. Mrs. Priti Pal. Vishwakrma Basti Gali No 8, 0, Modinagar Ghaziabad Uttar Pradesh, Metro, Modinagar, Uttar Pradesh, India - 201204	Rs. 7,68,825/-	17.06.2025 And Rs. 7,77,255/- as on 17.06.2025	Rs. 24,04,080/-	Rs. 2,40,408/-	18.09.2025	A Plot Area Measuing 108 Sq. Yards, Construction Area 930 Sq. Feet I.e., 86.04 Sq. Mtrs. (as Per Technical) (as Per House Tax: House No. 30, Viswakarma Basti) Situated At Sikri Khurd Under Nagar Palika Modi Nagar, Pargana: Jalalabad, Tehsil And District: Ghaziabad, Uttar Pradesh-east: Se- House Of Hem Singh, West: Ne- Road, North: Ne- House Of Mahesh Pal, South: Se- House Of Hem Singh,
8	DL/MTG/MTNG/A000000137 & CO/CPC/CPOF/A000004093. 1. Mr. Pappu Pappu 2. Mr. Beena Beena & 3. Mr. Beena Beenae - P Pocket A113 Gate No 4 Near Hansraj School Dilshad Garden, Metro, New Delhi, Delhi, India - 110095	Rs. 23,92,067/-	17.02.2025 And Rs. 22,64,907/- as on 17.02.2025	Rs. 26,07,028/-	Rs. 2,60,703/-	13.08.2025	Flat No 9 Plot No 787 Second Floor Front Rhs With Roof Rights Shalimar Garden Extension 1 Sahibabad Ghaziabad-201010 U.p, Shalimar Garden Extension 1, Metro, Ghaziabad, Uttar Pradesh, India - 201005
9	DL/SDR/SDRA/A000000735. 1. Mr. Samrat Samrat 2. Mr. Richa Richa. B-73, Gali No.2, Sandeep Enclave, Akbarpur Bherampur, Bala Jee Mandir Budh Vihar Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India 201001	Rs. 32,97,939/-	17.02.2025 And Rs. 32,48,521/- as on 17.02.2025	Rs 42,52,500/-	Rs. 4,25,250/-	13.08.2025	Entire property, Plot no.-B-93, Khasra no.-112, Ashu Enclave, Village- Akbarpur, Behrampur, Ghaziabad.201001, Ashu Enclave, Village- Akbarpur, Behrampur, KB Public school, Metro, Ghaziabad , Uttar Pradesh, India - 201001
10	GZ/GNR/GNRN/A000000141 & CO/CPC/CPOF/A000003930. 1. Mr. Manish Kumar 2. Mrs. Bhawana Rani Bhagat3c, Mu Block, Pritam Pura Delhi, Metro, Delhi, India - 110034	Rs. 2,56,234/-	17.02.2025 And Rs. 24,78,330/- as on 17.02.2025	Rs. 26,44,650/-	Rs. 2,64,465/-	21.08.2025	Plot No 3 Khasra No 1579, Uttar Pradesh India 201002, Min Kailash Puram Raispur Ghaziabad Metro Metro, Ghaziabad, Uttar Pradesh, India - 201002
11	DL/MTG/MTNG/A000000129. 1. Mr. Sunny Singh 2. Mr. Soni Soni, C-67 Flat No. G2, Shalimar Garden Extension-Ii, Sahibabad, Ghaziabad, U.P. Near Triveni Dham Mandir, Metro, Ghaziabad, Uttar Pradesh, India - 201005	Rs. 1,88,395/-	24.02.2025 And Rs. 18,71,875/- as on 24.02.2025	Rs. 19,16,922/-	Rs. 1,91,692/-	18.08.2025	Flat No Lf -2 ,first Floor Rear Side L.H.S Unit , Plot No A 83 , Block A , Shalimar Garden Extension 2 , Sahibabad Ghaziabad Uttar Pradesh.
12	DL/NCU/GHAU/A000003017. 1. Mr. Bhim Singh 2. Mrs. Sunita Sunita. E 645 K Piche Free Hold, Sangam Vihar Nandgram Ghaziabad , Sangam Vihar Nandgram, Metro, Ghaziabad, Uttar Pradesh, India - 201001	Rs. 15,73,763/-	24.02.2025 And Rs. 14,46,411/- as on 24.02.2025	Rs. 15,95,509/-	Rs. 1,59,551/-	13.08.2025	F 546 Gf Nandgram Ghaziabad, F 546 Gf Nandgram Ghaziabad, F 546 Gf Nandgram Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201001
13	GZ/GNR/GNRN/A000000435. 1. Mr. Md Yasir Khan 2. Mrs. Bibi Tarannum. Plot N 858 Block F Sec 3 , Vaishali Ghaziabad, Metro, Vaishali, Uttar Pradesh, India - 201010	Rs. 16,17,657/-	18.04.2025 And Rs. 15,70,013/- as on 18.04.2025	Rs. 16,67,144 /-	Rs. 1,66,714/-	13.08.2025	Plot No Iii-l/987,vaishali Sec-3f,,second Floor,without Roof Right, Nera By Mahagun Mall, Ghaziabad, Uttar Pradesh, 201010 , Metro, Ghaziabad, Uttar Pradesh, India - 201010
14	DL/DLS/DLSD/A000000768. 1. Ms. Km Laxmi 2. Mr. Adesh Pal. Akbarpur Bherampur, Sec 63 Noida, Metro, Noida, Uttar Pradesh, India - 201301	Rs. 18,81,653/-	18.04.2025 And Rs. 17,68,539/- as on 18.04.2025	Rs. 19,87,370 /-	Rs. 1,98,737/-	13.08.2025	Flat No Tf-401,front Lhs, Third Floor, With Roof Right,property No 60, Part Of Khasra No 96/1 Mi,unione Residency, Village Akbarpur Behrampur,paragana Loni, Tehsil And District,near Green Hotal,ghaziabad,uttar Pradesh,201009, Uttar Pradesh, Metro, Ghaziabad, Uttar Pradesh, India - 201009
15	GZ/GNR/GNRN/A000000614. 1. Mr. Vinay Sharma 2. Mrs. Sneh Lata. House No E 2, House No E 2 Block E Krishna Nagar, Metro, Delhi, Delhi, India - 110051	Rs. 23,96,681/-	28.04.2025 And Rs. 22,83,234/- as on 28.04.2025	Rs. 24,94,170/-	Rs. 2,49,417/-	19.08.2025	A Residential House No. 121, Area Measuring 40 Sq. Yards, I.e. 33.44 Sq. Meters, Situated At Residential Colony Mohalla Pran Gadhi, Tehsil And District- Ghaziabad, Uttar Pradesh, India - 201009
16	GZ/GNR/GNRN/A000000632. 1. Mr. Rahul Rahul 2. Mrs. Jagwati Jagwati. H No 119, Kalka Gadi Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201001	Rs. 10,50,656/-	14.05.2025 And Rs.10,16,888/- as on 14.05.2025	Rs. 17,45,955/-	Rs. 1,74,596/-	21.08.2025	Old House-117,new House No-119a,gali No 1,mohalla Kalkagarhi,pargana, Loni,tehsil-district,veterinary Hospital Sadar,ghaziabad,uttar Pradesh,201001, Metro, Ghaziabad, Uttar Pradesh, India - 201001
17	DL/NCU/GHAU/A000000289 & DL/MNR/HPUR/A000000046. 1. Mr. Salman Salman 2. Mr. Meenu Meenu. 953 Adarsh Colony Muradnagar Ghaziabad 201206, Adarsh Colony, A R Public School, Rural, Ghaziabad, Uttar Pradesh, India 201206	Rs. 9,82,577/-	19.03.2025 And Rs. 7,33,447/- as on 19.03.2025	Rs. 85,38,844/-	Rs. 8,53,884/-	15.09.2025	Freehold property land measuring 265.21 sq. or say 221.74 sq.mtr. Pertaining to khasra no -108 situated in village Ukhlarshi, ward no -19, Mohalla Adarsh nagar Muradnagar Pargana Jalalabad, Tehsil Modinagar Distt. Ghaziabad.
18	DL/DLS/DLSD/A000000633. 1. Mr. Yogendr Yadav 2. Mrs. Geeta Yadav. House No -9 Near Shiv Mandir, Raghunathpur Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201001	Rs. 33,94,002/-	17.06.2025 And Rs. 33,88,608/- as on 17.06.2025	Rs. 94,51,350/-	Rs. 9,45,135/-	11.09.2025	Part Of Khasra No.78,.,village Raghunathpur,paragana Dasna,tehsil & District,near Desi Boyz Gym Raghunathpur,ghaziabad,uttar Pradesh,201015, Ghaziabad Uttar Pradesh, Metro, Ghaziabad, Uttar Pradesh, India - 201001
19	GZ/MNR/PRTP/A000000182. 1. Mr. Sarfaraj Sarfaraj 2. Mrs. Amina Amina. House No 00, Ward No 23 Mohalla Kachchi Saray Muradnagar, Ward, Metro, Muradnagar, Uttar Pradesh, India - 201206	Rs. 12,24,383/-	17.06.2025 And Rs. 11,99,168/- as on 04.09.2025	Rs. 20,12,040/-	Rs. 2,01,204/-	15.09.2025	Municipality no. 62 area measuring 40 sq. yards i.e. 33.44 sq, meter, Part of Khasra no. 1986min, Situated at Village Sarna Muradnagar Maruf Jheel vasti Muradanagar Pargana Jalalabad Tehsil Modinagar District Ghaziabad U.P -East- Property of Mustakeem, West- Property of Shamim, North- Property of Arif Gaji, South- Road 10 ft wide

Mode Of Payment :- All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Ghaziabad or through RTGS/NEFT

Special Instructions/Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

TERMS & CONDITIONS OF ONLINE E- AUCTION SALE: - 1. The Property is being sold on **"As is Where is", "As is What is", "Whatever there is" and Without Recourse"** basis. As such sale is without any kind of warranties & indemnities. 2. Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extant & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. 4. Auction/bidding shall only be through "online electronic mode" through the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may **contact the Service Provider C1 INDIA PVT.LTD. 605A, Add: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh Kumar, Phone No. 7080804466, Email: delhi@c1india.com , Support Mobile Number:- 7291981124/1125/1126).** 7. For participating in the e-auction sale the intending bidders should register their name at https://www.bankeauctions.com/ and auction@hindujahousingfinance.com well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 8. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of " Hinduja Housing Finance Limited. 9. The intending bidders should submit the duly filled in Bid Form (format available on https://www.bankeauctions.com/ and auction@hindujahousingfinance.com along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, F-8, Mahalaxmi Metro tower, Sector-4,Vaishali, Ghaziabad - 201010,The sealed cover should be super scribed with "Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above) for the property (as mentioned above). 10. After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 India PVT LTD to enable them to allow only those bidders toparticipate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice. 11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e- auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on his mail id arunmohan.sharma@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. 14. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent, of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property. 15. In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale. 16. At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. 17. The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorised officer. 18. Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. 19. Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges. 20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. 21. The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider. 22. The decision of the Authorized Officer is final, binding and unquestionable. 23. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them. 24. For further details and queries, please **contact Authorized Officer, Prem Lata Mobile No. 8287120978 at branch office at Hinduja Housing Finance Limited, F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad - 201019.** 25. This is also 30 (Thirty) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Place: Ghaziabad Date : 28/09/2025. Sd/- Authorised Officer - HINDUJA HOUSING FINANCE LIMITED

MAHINDRA RURAL HOUSING FINANCE LIMITED

Demand Notice

Corporate Office:- Mahindra Rural Housing Finance Ltd. Sadhana House, 2nd Floor, 570, P.B. Marg Worli, Mumbai 400 018 India,Tel: +91 22 66523500 Fax: +91 22 24972741
Branch Office: No. 403, 4th Floor, Business Square, Sector 12, Avas Vikas Colony, Sanjay Place, Agra, Uttar Pradesh 282004

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002. The Undesigned is the Authorised Officer of Mahindra Rural Housing Finance Limited under the above Act. In exercise of power conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notice under section 13(2) of the said Act, Calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them, the content of which is re-produced below.

S.N.	Name of the Borrower(s) / Guarantor(s)	Address of Borrower(s)/ Guarantor	Demand Notice Date and Amount	Description of Secured asset (Immovable Property
1.	**AGRA** Branch **LAN:-1249912/ XSEMAGR00989847 JITENDRA BHILWARE** (Borrower) **ASHA DEVI** (Co-Borrower) **BABLU** (Co- Borrower) **NISHA KUMARI** (Co- Borrower) and **MANOJ KUMAR** (Guarantor)	Brahman Mohalla, Jagner Road, Dhanauli Malpura, Near Shri Ram Babu Inter College, Agra-283102 And Siroli Road, Vikas Nagar, Dhanauli Malpura, Agra-283102	**20-06-2025 Rs. 436877.84**	Property Situated At Plot On Khasra No.550, Mauja Dhanauli, Agra-283102, East:10 Feet Wide Road , West:plot Deegar , North:plot Of Bhikam Singh , South: Plot Of Sunehari Lal, Area : 83.61sq/mt.

Pursuant to the above notice is hereby given, once again, to the said Borrower(s) to pay to MAHINDRA RURAL HOUSING FINANCE LIMITED, within 60 days from the date of publication of this notice, the amount indicated herein above, together further interest at 2% p.m. from the date(s) of payment till the date of payment and/or realization of the dues.
The above said Borrowers are hereby advised to make the payment to the company as aforesaid, falling which the company shall proceed against the above secured assets under Section 13(4) of the Act, entirely at the risks of the said Borrowers as to the cost and consequences.

Place :-AGRA , Date:-28.09.2025 Sd/- Authorised Officer Mahindra Rural Housing Finance Limited

DCB BANK

DCB Bank Limited,
A-Set House,7/56,D.B.Gupta Road, Karol Bagh, New Delhi - 110005

DEMAND NOTICE
UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned borrower(s), co-borrower(s) have availed loan/s facility(ies) from **DCB Bank Limited** by mortgaging your immovable properties (securities). Consequent to your defaults your loans were classified as non-performing assets. **DCB Bank Limited** For the recovery of the outstanding dues, issued demand notice under Section 13(2) of The Securitization And Reconstruction Of Financial Asset And Enforcement Of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per Section 13(2) of the Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 as and by way of service upon you. Details of the borrowers, co-borrowers, properties mortgaged, outstanding dues, demand notice sent under Section 13(2) and amount claimed there under are given as under:

Sr. No.	Name And Address Of The Borrower, Co-borrower/guarantor, Loan Account No., Loan Amount	Secured Property Address	1) Demand notice date 2) Outstanding dues 3) NPA Date
1	**1. Mr. ASHISH ASHISH, 2. Mrs. ANITA ANITA, 3.Mrs. JYOTI RANI W/o Mr. ASHISH ASHISH.** **All Address At-** House No 153 Kailash Colony Sonipat Haryana- 131001 **Loan Account Number-** DRBLSOI00561037 **Loan Amount Sanctioned:** Rs.23,00,000/-	All Piece And Parcel Of Plot Measuring 0-4 Biswas I.E 222 Sq.Yds Admeasuring East To West 40 Ft And North To South 50 Ft 4/25 Share Out Of Total Land Measuring 1 Bigha 5 Biswa, Comprised In Khewat No.47/45 Min Khata No.58 Comprised In Khasra No.2398/1966/1499(0-3),1503/922(1-0), 2400/ 1961/1499 (0-2) Situated In The Revenue Estate Of Village Kalupur In The Abadi Of Kailash Colony Within M.C Limits Sonepat Tehsil & Dist. Sonepat.Bounded By. East- Plot Of Other, West- Gali, North- Plot Of Other, South- Gali (The Secured Asset)	1) 10-09-2025 2) Rs.23,84,765/- (Rupees Twenty Three Lakh Eighty Four Thousand Seven Hundred Sixty Five Only) as on 10th September 2025 3) **NPA Date - 02-08-2025**

You the borrower/s and co-borrowers/guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Date: 27-09-2025 for DCB Bank Ltd,
Place: Sonitat, Haryana Authorized Officer

CAPRI GLOBAL HOUSING FINANCE LIMITED

CIN No.: U65990MH2006PLC161153
Regd. Office: 502, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai 400 013
Website: www.caprihomeloans.com **Tel. No.:** +91 22 40888100 **Fax No.:** +91 22 40888160

NOTICE

With reference to our Notice dated 05th August 2025 regarding shifting of Varanasi branch to another location. This branch will not be shifted and will continue to operate at the present address - **Premises No. D-58/12-A-2, 3rd Floor, Gandhi Nagar, Sigra, Varanasi, Uttar Pradesh - 221010**

for **Capri Global Housing Finance Limited**
Sd/-
Place: Mumbai (Yashesh Pankaj Bhatt)
Date: September 27, 2025 Company Secretary

SECOND FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SUBMISSION OF RESOLUTION PLAN OF M/S SAKRIYA TECHNOLOGIES PRIVATE LIMITED

AS A WHOLE OPERATING IN THE BUSINESS OF RETAIL TRADING OF LIQUOR AT DELHI
[Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Sakriya Technologies Private Limited** CIN: U33110DL2013PTC262725 PAN: AAUCS0279G
2.	Address of the registered office	Flat No. A-2/6, Shivaji CO-OP GHS Ltd Sector - 14, Rohini, North East Delhi, Delhi-110085, India
3.	URL of website	Not Working
4.	Details of place where majority of fixed assets are located	As informed by Mr. Hari Ram Khatri, Managing Director of the Corporate Debtor, Movable/fixed assets are located at Tikri Border godown at Delhi Also, five commercial goods vehicles are located at Cluster Bus Depot, Sector 5, Bawana Industrial area, Delhi
5.	Installed capacity of main products/ services	NIL because of no operations from August 31, 2022 till March 27, 2025 i.e. Insolvency Commencement Date
6.	Quantity and value of main products/ services sold in last financial year	NIL because of no operations from August 31, 2022 till March 27, 2025 i.e. Insolvency Commencement Date
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by e-mailing at: nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com upon submission of Confidentiality Undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing at nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com
10.	Last date for receipt of expression of interest	13.10.2025
11.	Date of issue of provisional list of prospective resolution applicants	23.10.2025
12.	Last date for submission of objections to provisional list	28.10.2025
13.	Date of issue of final list of prospective resolution applicants	07.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.11.2025
15.	Last date for submission of resolution plans	12.12.2025
16.	Process email id to submit Expression of Interest	nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Nil

Mohd Nazim Khan, Resolution Professional
Sakriya Technologies Private Limited (Under CIRP)
IBBI Reg No.: IBBI/IPA-002/IP-N00076/2017-18/10207
AFA Valid Upto 31.12.2025
Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008
E-Mail ID: nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com
Mobile No.: +91- 011-45095230
Date: 25.09.2025
Place: New Delhi

Bank of India
Relationship beyond banking

E-AUCTION SALE NOTICE of Properties: 30-10-2025
Ghaziabad Zone B-32, Sector 62, Noida-201307
Phone: 0120-2404135

SALE NOTICE FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES

APPENDIX- IV-A Under the provisions of Rule 8(6)

E-Auction Sale Notice for Sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is given to the Public in general and in particular to the borrower (s) and Guarantors (s) that the below described immovable properties mortgaged /charged to Bank of India, the constructive/Physical possession of which has been taken by the Authorized Officer of Bank of India, will be sold on **"As is where is" "As is what is" and "Whatever there is" basis on 30.10.2025 (Time 10:00 AM to 5.00 PM).**
The Last date for submission of EMD/Documents online is 30.10.2025 (Upto 4:00PM). The Intended buyer shall get their names registered in the portal https://www.baanknet.com/eauction-psb/bidder-registration and submit EMD online to the Global EMD Wallet.

Short description of the properties to be sold are given below: Amount to be recovered (secured debt) and particulars of possession are also mentioned in the table below.

Sr. No.	Name of the Branch & Name of Account / Borrower	DESCRIPTION & OWNER OF PROPERTY	Outstanding Amount (Secured debt) Date and Type of Possession	Reserve Price / EMD / Bid Increase Amount	Date and time of e-auction	Name and Mobile No. of Authorized officer / BM to whom bidder may contact
1	Bank of India – Sector-18 Noida Branch Account-i Mr. Joginder Singh S/O Dharam Singh, ii) Mrs. Geeta Chauhan W/O Joginder Singh, iii) Mr. Virendra Maurya S/O Ram Raj Maurya	All part and parcel of residential property situated at Plot no. 28-D,Block M,Sector 66, Village-Mamura Noida, Gautam Budh Nagar UP -201301 admeasuring 165.42 sq.mtr in the name of Mr. Joginder Singh S/O Dharam Singh., Boundary - North -Road, South-Plot no. M-25, East- Plotno.D-28E , West-Plot no. D-28C	Rs.50,80,858.14+ Intt. W.e.f. date of interest ceased (Less amount if any deposited thereafter) Symbolic Possession	Rs. 176.78 Lakh / Rs 17.68 Lakh / Rs. 1.77 Lakh	30.10.2025 10 a.m to 5 p.m	Arvind S Panicker
2	Bank of India – Ghaziabad Branch Account – i) Mr. Lalit Kumar Goel S/O Radhe Shyam Goel ii.) Mr.Ripul Goel S/O Lalit Kumar Goel	All part and parcel of residential property situated at plot no. I-343, Block I, Govindpuram, Ghaziabad UP 201009, admeasuring 91.42sq.mtr in the name of Mr. Lalit Kumar Goel S/O Radhe Shyam Goel. Boundary - North-Plot no. I-344, South-Plot no. I-342, East- House no. I-387, West-40ft wide road	Rs.18,88,591.32+ Intt. W.e.f. date of interest ceased (Less amount if any deposited thereafter) Symbolic Possession	Rs. 33.41 Lakh / Rs. 3.45 Lakh / Rs. 0.34 Lakh	30.10.2025 10 a.m to 5 p.m	Vinayak
3	Bank of India – Ghaziabad Branch Account – Mr. Rajveer Singh S/O Indraj Singh	All part and parcel of residential property situated at Plot no.186, 1st floor(without roof rights), Sanyog Nagar, Village- Sadarpur, Tehsil & Distt- Ghaziabad UP-201015 admeasuring 70.00sq.mtr in the name of Mr. Rajveer Singh S/O Indraj Singh. Boundary - North-Plot no. 186A, South-30ft. wide road, East- Plot no.185, West-30ft wide road	Rs.18,66,991.21+ Intt. W.e.f. date of interest ceased (Less amount if any deposited thereafter) Symbolic Possession	Rs. 20.90 Lakh / Rs. 2.09 Lakh / Rs. 0.21 Lakh	30.10.2025 10 a.m to 5 p.m	Vinayak
4	Bank of India – Sector-22 Noida Branch Account – i) Mr. Tarun Kumar Goyal S/O Mr. Kuldeep Rai Goyal ii) Mrs. Anjali Goel W/O Mr. Tarun Kumar Goyal iii) Mr. Sanjeeva Agarwal S/O Mr. Ishwar Dayal Agarwal	All the part and parcel of the Residential Property situated at Flat No-G/3, Ground Floor, Bawa Apartment Plot No-C-1/17, DLF Dilshad Extention II, Village-Brahampura, Sahibabad, Ghaziabad, U.P. in the name of Mr. Tarun Kumar Goyal. Admeasuring area-41.806 Sq. Mtr. Boundary: North-Plot No- C-1/17, South- Flat No- G-3, East- Common Passage/Flat No- G-1, West- Property of others.	Rs.10,99,228.37 + Intt. W.e.f. date of interest ceased (Less amount if any deposited thereafter) Physical Possession	Rs. 9.01 Lakh / Rs. 0.91 Lakh / Rs. 0.10 Lakh	30.10.2025 10 a.m to 5 p.m	Amit Tripathi
5	Bank of India – Sector-22 Noida Branch Account – i) Mr. Arun Kumar Goyal S/O Mr. Kuldeep Rai Goyal ii) Mrs. Charu Goyal W/O Mr. Arun Kumar Goyal iii) Mr. Sanjeeva Agarwal S/O Mr. Ishwar Dayal Agarwal	All the part and parcel of the Residential Property situated at Flat No-G/2, Ground Floor, Bawa Apartment Plot No-C-1/17, Block C-1, DLF Dilshad Extention II, Village-Brahmpura, Sahibabad, Ghaziabad, U.P. in the name of Mr. Arun Kumar Goyal S/O Mr. Kuldeep Rai Goyal, admeasuring-41.806 Sq. Mtr. Boundary: North-Flat No- G-3,South-Plot No C-1/16, East- Flat No-G-1, West- Property of others.	Rs.32,65,319.22 (Housing Loan-Rs10,99,228.37 + cash credit Rs21,66,090.85) + Intt. W.e.f. date of interest ceased (Less amount if any deposited thereafter) Physical Possession	Rs. 9.01 Lakh / Rs. 0.91 Lakh / Rs. 0.10 Lakh	30.10.2025 10 a.m to 5 p.m	Amit Tripathi
6	Bank of India – Keshav Nagar Branch Account – i) Nadeem Ali Abbasi S/O Nizamuddin ii) Mr. Nasruddin S/O Nizamuddin iii) Mr. Nizamuddin S/O Khwaz Bakhs	All part and parcel of the Residential property situated Plot no.17,part of khasra no.816,mohalla-Shiv Garhi, Near Mazidpura, Bulandshahr road, Hapur,UP-245101 admeasuring 66.92 sq.mtr in the name of Mr. Nadeem Ali Abbasi S/O Nizamuddin. Boundary - North- Plot No.16, South-Plot no.18, East - Road 20ft wide, West-Plot no.25	Rs.15,94,109.29+ Intt. W.e.f. date of interest ceased (Less amount if any deposited thereafter) Symbolic Possession	Rs. 15.86 Lakh / Rs. 1.59 Lakh / Rs. 0.16 Lakh	30.10.2025 10 a.m to 5 p.m	Richa Singh

TERMS AND CONDITIONS

1. Auction sale /bidding would be only through "Online Bidding process" through the website **https://www.baanknet.com/eauction-psb/bidder-registration**
2. Date and time of E-auction is **30.10.2025 (10.00 AM to 05.00 PM** with Auto-Extensions of 10 minutes each). The last date for submission of EMD is **30.10.2025(Upto 4:00PM).**
3. Auction would commence on the Reserve Price plus first incremental value as mentioned in bank's website. Bidders shall improve their offers in multiples/incremental value mentioned in the above table for all the properties simultaneously. The properties shall not be sold below the Reserve Price plus first incremental value.
4. The intending bidders shall get their names registered on the portal **https://www.baanknet.com/eauction-psb/bidder-registration** and submit EMD online to the Global EMD Wallet and thereupon they would be allowed to participate in the online auction through the said portal. Buyers shall submit their KYC documents, phone number and email id to the website.
5. The property shall be sold with all existing or future encumbrances (if any). The authorized Officer shall not be responsible for any third party rights /claims or dues on the properties.
6. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the property. The intending bidders should make their own independent inquiries regarding encumbrances/ title of properties, statutory liability /tax liability /arrears of property tax etc. The Properties can be viewed by login to the website **https://baanknet.com.** For Physical Inspection of the property Authorized Officer can be contacted during working hours.
7. The successful bidder / purchaser would bear all taxes including TDS @ 1% of sale price payable on purchase of property (if sale price is Rs.50 lakhs/- &above) and the taxes payable to service provider for conducting online sale. Also the fees payable for execution of sale certificate such as stamp duty, registration fee, etc. shall be borne by the successful bidder.
8. Unsuccessful bidder shall take up with **BAANKNET** on their own for refund of EMD. Authorized officers shall not be responsible for refund of EMD.
9. The authorised Officers/Bank is not bound to accept the highest offer and has the absolute right to accept or reject any or all offer(s) or adjourn /postpone /cancel the e-auction or withdraw any property or portion thereof from the auction proceedings at any stage without assigning any reason thereof.
10. The Sale certificate will be issued in the name of purchasers /applicants only and will not be issued in any other names.
11. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration. The Earnest money Deposit shall not bear any interest. The Successful bidders shall have to deposit 25% of the sale price including EMD already paid, immediately /before the end of next working days on acceptance of Bid price by the authorized officer & the balance of the sale price on or before 15th day of sale. The auction sale is subject to confirmation by the Bank. Default in deposit of amount by the successful bidders would entail forfeiture of the whole money, already deposited and property shall be put to re-auction and the defaulting bidders shall have no claim/right in respect of property /amount.

The intended bidders who wants to get registered with the website and to submit the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact the customer care at 8291220220 or support.baanknet@psballiance.com and for any property related query may contact Authorized Officers at their respective phone numbers OR at Ghaziabad Zonal Office in 0120-2404135.Sale will be done by the Authorized Officers through e-auction platform provided in the website **https://www.baanknet.com/eauction-psb/bidder-registration**
Note: All interested bidders may inspect the property and its related documents/visit the site after contacting the AO/Branch from 27.10.2025 to 28.10.2025 during working hours only and no request for site visit shall be entertained thereafter or prior to the date mentioned.
For detailed terms and conditions of the sale, please refer to the link provided in https://www.bankofindia.co.in

Date: 26.09.2025, Place, Ghaziabad Authorised Officer, Bank of India

द्वितीय फॉर्म जी

समाधान योजना प्रस्तुत करने हेतु अभिरुचि की अभिव्यक्ति हेतु आमंत्रण
मैसर्स सक्रिया टेक्नोलॉजीज प्राइवेट लिमिटेड
समग्र रूप से दिल्ली में शराब के खुदरा व्यापार का व्यवसाय में कार्यरत
दिवाला और ऋण शोध अक्षमता (कॉरपोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियमावली (1) के अधीन

प्रासंगिक विवरण

1	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी नंबर सहित।	मैसर्स सक्रिया टेक्नोलॉजीज प्राइवेट लिमिटेड सीआईएन: U33110DL2013PTC262725 पैन: AAUCS0279G
2	पंजीकृत कार्यालय का पता	प्लॉट संख्या ए-2/6, शिवाजी को-ऑप जीएचएस लिमिटेड सेक्टर - 14, रोहिणी, उत्तर पूर्व दिल्ली, दिल्ली-110085, भारत
3	वेबसाइट का यूआरएल	कार्य नहीं रहा है।
4	उस स्थान का विवरण जहाँ अधिकांश अचल संपत्तियाँ स्थित हैं	कॉर्पोरेट देनदार के प्रबंध निदेशक श्री हरि राम खत्री द्वारा दी गई जानकारी के अनुसार, चल/अचल संपत्तियाँ दिल्ली में टिकरी बॉर्डर गोदाम में स्थित हैं। इसके अलावा, पांच वाणिज्यिक माल वाहन कलस्टर बस डिपो, सेक्टर 5, बवाना औद्योगिक क्षेत्र, दिल्ली में स्थित हैं।
5	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	31 अगस्त, 2022 से 27 मार्च, 2025 तक कोई परिचालन न होने के कारण शून्य अर्थात दिवालियापन प्रारंभ तिथि
6	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	31 अगस्त, 2022 से 27 मार्च, 2025 तक कोई परिचालन न होने के कारण शून्य अर्थात दिवालियापन प्रारंभ तिथि
7	कर्मचारियों/कामगारों की संख्या	शून्य
8	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूची सहित अन्य विवरण URL पर उपलब्ध हैं:	विवरण ई-मेल द्वारा प्राप्त किया जा सकता है: nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com गोपनीयता वचनबद्धता प्रस्तुत करने पर
9	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता URL पर उपलब्ध है:	विवरण ई-मेल द्वारा प्राप्त किया जा सकता है nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com
10	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	13.10.2025
11	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	23.10.2025
12	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	28.10.2025
13	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	07.11.2025
14	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और संभावित समाधान आवेदकों के लिए समाधान योजनाओं के अनुरोध को जारी करने की तिथि	12.11.2025
15	समाधान योजनाएँ प्रस्तुत करने की अंतिम तिथि	12.12.2025
16	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी संसाधित करने हेतु	nazim@mnkassociates.com; sakriya.cirp@gmail.com; cirp.stpl00@gmail.com
17	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	शून्य

मोहम्मद नाज़िम खान, समाधान पेशेवर
मैसर्स सक्रिया टेक्नोलॉजीज प्राइवेट लिमिटेड (सीआईआरपी के अंतर्गत)
आईबीबीआई पंजीकरण संख्या: IBBI/IPA-002/IP-N00076/2017-18/10207
एएफए 31.12.2025 तक मान्य
पता: एमएनके हाउस, 6ए/9-10, बेसमेंट, ईस्ट पटेल नगर, नई दिल्ली-110008
ई-मेल आईडी: nazim@mnkassociates.com;
sakriya.cirp@gmail.com; cirp.stpl00@gmail.com
मोबाइल न. +91-011-45095230

तिथि: 25.09.2025
स्थान: नई दिल्ली

महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड

कॉर्पोरेट कार्यालय :- महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड, साधना हाउस, द्वितीय तल, 570, पीबी मार्ग, वर्ली, मुंबई-400018, भारत, फोन : +91 22 66523500, फैक्स : +91 22 24972741 शाखा कार्यालय : 111ए/6, द्वितीय तल, पंजाब ऐंड सिंध बैंक के ऊपर, जीटी रोड, अशोक नगर, कानपुर, उत्तर प्रदेश-208012

मांग सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3(1) के अधीन। अधोहस्ताक्षरी उपरोक्त अधिनियम के तहत **महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड** का प्राधिकृत अधिकारी है। प्राधिकृत अधिकारी ने उक्त अधिनियम की धारा 13(12) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 13(2) के अधीन मांग सूचना जारी की थी, जिसमें निम्नलिखित कर्जदार(रों) ("उक्त कर्जदारगण") से उनको जारी की गई संबंधित मांग सूचनाओं में वर्णित राशियां चुकाने की मांग की गई थी, जिसकी विषयवस्तु नीचे पुनः प्रस्तुत की गई है।

क्र. सं.	कर्जदार(रों)/गारंटर(रों) का नाम	कर्जदार(रों)/गारंटर का पता	मांग सूचना तिथि और राशि	प्रतिभूत आस्ति का वर्णन (अचल सम्पत्ति)
1.	1. कानपुर शाखा एलएएन :- 648334/ XSEMKNP00532725 हनीफ मोहम्मद के कानूनी वारिस (कर्जदार) मोहम्मद अनीस (सह-कर्जदार) इद्दान (सह-कर्जदार)	जी-2-339-340, अरमापुर एस्टेट, टैक्सी स्टैंड, अरमापुर, उत्तर प्रदेश, पिन कोड-208019	11-08-2025 रु. 11,40,056.61/-	प्लॉट, परिसर नंबर 115/676 का भाग, आराजी नंबर 676, मसवानपुर, कानपुर सदर, कानपुर नगर, उत्तर प्रदेश-208019, भारत, पूरब : अन्य का मकान, पश्चिम: रोड 30 फीट, उत्तर: मकान नंबर 115/676 का भाग, दक्षिण : रोड 30 फीट, क्षेत्रफल : 83.61 वर्ग मीटर

उपरोक्त के अनुसरण में एतद्द्वारा, उक्त कर्जदारों को एक बार पुनः सूचना दी जाती है कि वे **महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड** को यहां ऊपर वर्णित राशि, ऊपर वर्णित तिथि(यों) से आगे बकाया के भुगतान तथा/अथवा वसूली की तिथि तक 2 प्रतिशत प्रति माह की दर पर ब्याज के साथ, इस सूचना के प्रकाशन की तिथि से 60 दिन के भीतर चुका दें।
उपरोक्त कर्जदारों को एतद्द्वारा कम्पनी को उपरोक्तानुसार भुगतान करने की सलाह दी जाती है, जिसमें असफल रहने पर, कम्पनी द्वारा उक्त अधिनियम की धारा 13(4) के अधीन उपरोक्त प्रतिभूत आस्तियों के विरुद्ध कार्यवाही प्रारंभ की जाएगी, जिसकी लागत और परिणामों की जोखिम के लिए उक्त कर्जदार पूर्णरूपेण जिम्मेदार होंगे।

स्थान : कानपुर, तिथि : 28-09-2025 — हस्ता./- प्राधिकृत अधिकारी महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड

महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड

कॉर्पोरेट कार्यालय :- महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड, साधना हाउस, द्वितीय तल, 570, पीबी मार्ग, वर्ली, मुंबई-400 018, भारत, फोन : +91 22 66523500, फैक्स : +91 22 24972741 शाखा कार्यालय : नंबर 403, चतुर्थ तल, बिजनेस स्क्वायर, सेक्टर-12, आवास विकास कॉलोनी, संजय प्लेस, आगरा, उत्तर प्रदेश-282004

मांग सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3(1) के अधीन। अधोहस्ताक्षरी उपरोक्त अधिनियम के तहत **महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड** का प्राधिकृत अधिकारी है। प्राधिकृत अधिकारी ने उक्त अधिनियम की धारा 13(12) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 13(2) के अधीन मांग सूचना जारी की थी, जिसमें निम्नलिखित कर्जदार(रों) ("उक्त कर्जदारगण") से उनको जारी की गई संबंधित मांग सूचना(ओं) में वर्णित राशियां चुकाने की मांग की गई थी, जिसकी विषयवस्तु नीचे पुनः प्रस्तुत की गई है।

क्र. सं.	कर्जदार(रों)/गारंटर(रों) का नाम	कर्जदार(रों)/गारंटर का पता	मांग सूचना तिथि और राशि	प्रतिभूत आस्ति का वर्णन (अचल सम्पत्ति)
1.	आगरा शाखा एलएएन :- 1249912/ XSEMAGR00989847 जितेंद्र भौमिया (कर्जदार) आशा देवी (सह-कर्जदार) बबलू (सह-कर्जदार) निशा कुमारी (सह-कर्जदार) और मनोज कुमार (गारंटर)	ब्राह्मण मोहल्ला, जगनेर रोड, धनौली मालपुरा, श्री राम बाबू इंटर कॉलेज के पास, आगरा-283102 और सिरौली रोड, विकास नगर, धनौली मालपुरा, आगरा-283102	20-06-2025 रु. 4,36,877.84/-	खसरा नंबर 550 पर प्लॉट पर स्थित संपत्ति, मौजा धनौली, आगरा-283102, यूपी: 10 फीट चौड़ी सड़क, पश्चिम: प्लॉट दीगर, उत्तर: भीकम सिंह का प्लॉट, दक्षिण: सुनारी लाल का प्लॉट, क्षेत्र फल : 83.61 वर्ग मीटर

उपरोक्त के अनुसरण में एतद्द्वारा, उक्त कर्जदारों को एक बार पुनः सूचना दी जाती है कि वे **महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड** को यहां ऊपर वर्णित राशि, ऊपर वर्णित तिथि(यों) से आगे बकाया के भुगतान तथा/अथवा वसूली की तिथि तक 2 प्रतिशत प्रति माह की दर पर ब्याज के साथ, इस सूचना के प्रकाशन की तिथि से 60 दिन के भीतर चुका दें।
उपरोक्त कर्जदारों को एतद्द्वारा कम्पनी को उपरोक्तानुसार भुगतान करने की सलाह दी जाती है, जिसमें असफल रहने पर, कम्पनी द्वारा उक्त अधिनियम की धारा 13(4) के अधीन उपरोक्त प्रतिभूत आस्तियों के विरुद्ध कार्यवाही प्रारंभ की जाएगी, जिसकी लागत और परिणामों की जोखिम के लिए उक्त कर्जदार पूर्णरूपेण जिम्मेदार होंगे।

स्थान : आगरा, तिथि : 28-09-2025 — हस्ता./- प्राधिकृत अधिकारी महिन्द्रा रूरल हाउसिंग फाइनेंस लिमिटेड

हीरो हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय: 09, कम्युनिटी सेंटर, बसंत लोक, वसंत विहार, नई दिल्ली-110057
फोन: 011 49267000, टोल फ्री नं.: 1800 212 8800, ईमेल: customer.care@herohfl.com
वेबसाइट: www.herohousingfinance.com |CIN: U65192DL2016PLC30148
संपर्क पता: ए-6, सीसम तल, सेक्टर-4, नोएडा-201301

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("नियम") के नियम 3 के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") की धारा 13 (2) के तहत

जैसाकि, अधिनियम के तहत हीरो हाउसिंग फाइनेंस लिमिटेड (एचएचएफएल) के प्राधिकृत अधिकारी के नाते और अधिनियम की धारा 13 (12) के साथ पठित नियमों के नियम 3 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, अधोहस्ताक्षरी ने पहले ही अधिनियम की धारा 13(2) के तहत नीचे उल्लिखित विस्तृत मांग सूचनाएं जारी कर नीचे सूचीबद्ध उधारकर्ता(ओं)/सह-उधारकर्ता(ओं)/गारंटर(ओं) (सभी एकल या एक साथ "देनदार" के रूप में संदर्भित)/कानूनी उत्तराधिकारी(ओं)/कानूनी प्रतिनिधि(ओं) को नीचे दिए गए विवरण के अनुसार संबंधित सूचना(ओं) की तारीख से 60 दिनों के भीतर संबंधित मांग सूचना(ओं) में उल्लिखित राशियों का भुगतान करने का निर्देश दिया था। उक्त सूचनाओं की प्रतियां पंजीकृत डाक ए.डी. द्वारा भेजी गई हैं और अधोहस्ताक्षरी के पास उपलब्ध हैं, और उक्त देनदार(ओं)/कानूनी उत्तराधिकारी(ओं)/कानूनी प्रतिनिधि(ओं), यदि वे चाहें, तो सामान्य कार्यालय समय के दौरान किसी भी कार्य दिवस पर अधोहस्ताक्षरी से संबंधित प्रति प्राप्त कर सकते हैं।
उपरोक्त के संबंध में, उक्त देनदार(ओं)/कानूनी उत्तराधिकारी(ओं)/कानूनी प्रतिनिधि(ओं) को एतद्द्वारा एक बार फिर संबंधित सूचना(ओं) की तारीख से 60 दिनों के भीतर उक्त देनदार(ओं) द्वारा निष्पादित ऋण समझौते और अन्य दस्तावेजों/लेखों, यदि कोई हो, के साथ पठित नीचे कॉलम (ग) में उल्लिखित संबंधित तारीखों से भुगतान और/या वसूली की तारीख तक आगे ब्याज के साथ उनके नामों के समक्ष दर्शाई गई नीचे वर्णित राशि के एचएचएफएल को भुगतान करने का निर्देश दिया जाता है। ऋण के नियत पुनर्भुगतान की सुरक्षा के रूप में, निम्नलिखित सुरक्षित संपत्ति(यों) को उक्त देनदार(ओं) द्वारा क्रमशः एचएचएफएल के पास गिरवी रखा गया है।

ऋण खाता सं.	देनदार(ओं)/कानूनी उत्तराधिकारी(ओं)/कानूनी प्रतिनिधि(ओं) का नाम	नीचे की तारीख तक कुल बकाया देय राशि (रु.)	मांग सूचना की तारीख / एनपीए की तारीख
HHFAGRLAP23000039604	संजय, पुत्र धर्मपाल सिंह, गुड्डे देवी, पुत्री ओम प्रकाश	रु.6,09,712/- 12.09.2025 तक	15-09-2025 / 04-09-2025

सुरक्षित संपत्ति/ अचल संपत्ति/ गिरवी रखी गई संपत्ति का विवरण: खसरा सं. 77, वार्ड सं. 37, चावध नगला अजीत, नई आबादी, जगदीश पुर, तहसील और जिला आगरा-282002 में स्थित 36.48 वर्ग मीटर का प्लॉट (नगर निगम आगरा की गृह कर रसीद के अनुसार, इसका मकान सं. 45/2ई/2डी और संपत्ति आईडी सं. 180995 है।) सीमाएं: पूर्व: प्रेमचंद का मकान; पश्चिम: निजी गली तत्पश्चात प्लॉट और पूरन देवी का मकान; उत्तर: भूखंड और अन्य भूखंड तत्पश्चात रास्ता और 4 फीट चौड़ी गली; दक्षिण: पूरन देवी का प्लॉट

ऋण खाता सं.	देनदार(ओं)/कानूनी उत्तराधिकारी(ओं)/कानूनी प्रतिनिधि(ओं) का नाम	नीचे की तारीख तक कुल बकाया देय राशि (रु.)	मांग सूचना की तारीख / एनपीए की तारीख
HHFMEEHOU24000045792	कपिल कुमार, निशा रानी, अर्जुन, पुत्र चेतनराम	रु.28,32,567/- 12.09.2025 तक	15-09-2025 / 04-09-2025

सुरक्षित संपत्ति/ अचल संपत्ति/ गिरवी रखी गई संपत्ति का विवरण: 50 वर्ग गज यानी 41.80 वर्ग मीटर क्षेत्रफल वाला आवासीय मकान, जो हरवंश कॉलोनी, शहर, परगना, तहसील और जिला मेरठ, यू.पी. 250001 में स्थित खसरा सं. 13 के बीच में 100 वर्ग गज के प्लॉट सं. 20 के दक्षिणी आधे भाग पर निर्मित है। सीमाएं: पूर्व: 20.5 फीट तत्पश्चात प्लॉट सं. 27 का शेष भाग श्रीमती संतोष, पत्नी श्री राजेंद्र प्रसाद; पश्चिम: 20.5 फीट तत्पश्चात 20 फीट चौड़ी सड़क; उत्तर: 22 फीट तत्पश्चात प्लॉट सं. 20 का शेष भाग; दक्षिण: 22 फीट तत्पश्चात 20 फीट चौड़ी सड़क।

* आगे ब्याज, ऊपर उल्लिखित संबंधित मांग सूचना की तारीख से विशेष रूप से बताई गई दर से आकस्मिक व्यय, लागत, शुल्क आदि, जो भुगतान और/या वसूली की तारीख तक वहन किए गए हों। यदि उक्त देनदार(ओं) एचएचएफएल को उपरोक्त अनुसार भुगतान करने में विफल रहते हैं, तो एचएचएफएल उक्त अधिनियम की धारा 13(4) और लागू नियमों के तहत उपरोक्त सुरक्षित संपत्ति(यों)/अचल संपत्ति(यों) के विरुद्ध कार्यवाही करेगा, जिसकी लागत और परिणाम का जोखिम पूरी तरह से उक्त देनदार(ओं)/कानूनी उत्तराधिकारी(ओं)/कानूनी प्रतिनिधि(ओं) का होगा।
उक्त अधिनियम के तहत देनदार(ओं)/कानूनी उत्तराधिकारी(ओं)/कानूनी प्रतिनिधि(ओं) को एचएचएफएल की पूर्व लिखित सहमति के बिना बिक्री, पट्टे या अन्यथा किसी भी तरह से उपरोक्त सुरक्षित संपत्ति(यों)/अचल संपत्ति को हस्तांतरित करने से प्रतिबंधित किया गया है। कोई भी व्यक्ति जो अधिनियम या उसके तहत बनाए गए नियमों के प्रावधानों का उल्लंघन करता है या उल्लंघन में सहायता करता है, वह अधिनियम के तहत प्रावधानित कारावास और/या दंड के लिए उत्तरदायी होगा।

दिनांक: 28.09.2025, स्थान: आगरा, मेरठ — हीरो हाउसिंग फाइनेंस लिमिटेड के लिए हस्ता/- प्राधिकृत अधिकारी

चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड

निगमित कार्यालय : चोला क्रेस्ट, सी 54 एवं 55, सुपर बी-4, थिरु वि का इंडस्ट्रियल एस्टेट, गिंडी, चेन्नई-600032,
चंडीगढ़ शाखा : एससीओ. 350-351-352, तृतीय तल, सेक्टर-34-ए, चंडीगढ़-160022
संपर्क : श्री अमित मलिक, मोबाइल नंबर 93568 61616 तथा श्री विजय दहिया, मोबाइल नंबर 8950786420

अचल संपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9(1) के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना (नियम 8 एवं 9)

एतद्द्वारा जनसाधारण को और विशेष रूप से उधारकर्ता(ओं) / सह-उधारकर्ता(ओं) / बंधककर्ता(ओं) को सूचित किया जाता है कि प्रतिभूत ऋणदाता के पास बंधककृत निम्न विवरणित अचल संपत्तियाँ, जिनका सांकेतिक अधिग्रहण **चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड**, जिसे यहां इसमें इसके उपरांत चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड के रूप में संदर्भित किया जायेगा, के प्राधिकृत अधिकारी द्वारा कर लिया गया है। प्रतिभूत परिसंपत्तियों का विक्रय ई-नीलामी के माध्यम से **"जैसी है जहाँ है", "जैसी है जो है" तथा "वहाँ जो कुछ भी है"** आधार पर किया जायेगा।
एतद्द्वारा सर्वसाधारण को सूचित किया जाता है कि हम वेबसाइट https://chola-lap.procure247.com तथा www.cholamandalam.com/news/auction-notices के माध्यम से सार्वजनिक ई-नीलामी संचालित करने जा रहे हैं।

खाता संख्या तथा उधारकर्ता, सह-उधारकर्ता, बंधककर्ताओं के नाम	धारा 13(2) के अंतर्गत निर्गत मांग सूचना के अनुसार तिथि एवं राशि	संपत्ति / संपत्तियों का विवरण	आरक्षित मूल्य, धरोहर राशि जमा एवं बोली वृद्धि राशि (रु. में)	ई-नीलामी तिथि एवं समय, धराज जमा की अंतिम तिथि, निरीक्षण तिथि
खाता संख्या:- HE01CIG00000073721 उधारकर्ता और सह-उधारकर्ता का नाम : 1. दिनेश दुरेजा, 2. ऋतु दुरेजा 3. मैसर्स गुरुकृपा प्रॉपर्टीज, इसके स्वामी (दिनेश दुरेजा) के माध्यम से सभी का पता : मकान सं. 1392, शीर्ष तल, सेक्टर 15, पंचकूला 134113, हरियाणा। 4. दिनेश दुरेजा, 5. मैसर्स गुरुकृपा प्रॉपर्टीज, इसके स्वामी (दिनेश दुरेजा) के माध्यम से, दोनों का पता : एस.सी.ओ. - 50, सेक्टर 11, पंचकूला, हरियाणा 134109	10-03-2025 और रु. 1,75,35,584/- 10-03-2025 के अनुसार, राशि पर भावी ब्याज तथा शुल्कों के साथ	मकान संख्या 1392 के समस्त भाग तथा अंश, जो तृतीय तल पर, सेक्टर 15, अर्बन एस्टेट, पंचकूला में स्थित हैं, प्लॉट की माप 306.25 वर्ग मीटर (कुल कवर्ड क्षेत्रफल 182.34 वर्ग मीटर) छत के अधिकारों सहित श्री दिनेश दुरेजा पुत्र स्वर्गीय श्री राम धन दुरेजा और श्रीमती ऋतु दुरेजा पत्नी दिनेश दुरेजा के पक्ष में पंजीकृत विक्रय विलेख वसीका संख्या 4145 दिनांक 22-03-2023 द्वारा पंजीकृत।	रु. 2,13,07,500/- रु. 21,30,750/- रु. 1,00,000/-	17.10.2025 को 11.00 से 1.00 बजे / 16.10.2025 को 10.00 से 5.00 बजे / नियुक्ति के अनुसार

यह प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9(1) के अंतर्गत एक 15 दिवसीय सांविधिक विक्रय सूचना भी है

1. समस्त इच्छुक भागीदारों / बोलीदाताओं से विनती है कि वे वेबसाइट https://chola-lap.procure247.com/ तथा https://www.cholamandalam.com/news/auction-notices पर विजिट करें।
2. विवरणों तथा सहायता के लिए ऐप्लीकेशन मि. मुहम्मद रहीस से- 8124000030 / 6374845616, ईमेल आईडी :- CholaAuctionLap@chola.murugappa.com पर संपर्क कर सकते हैं।
3. केवल ई-नीलामी प्रशिक्षण हेतु श्री मनीष खत्री प्रोक्योर247 के वासु पटेल से 9510974587 पर संपर्क करें।

दिनांक : 28-09-2025, स्थान : चंडीगढ़ / पंचकूला — प्राधिकृत अधिकारी, मैसर्स चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड

THIS IS A PUBLIC ANOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA

FASCINATE
TEXTILES

FASCINATE TEXTILES LIMITED

Our Company was originally incorporated as a Private Limited Company in the year 2017 in the name and style of "Fascinate Textiles Private Limited" under the provision of the Companies Act, 2013 vide certificate of incorporation dated February 09, 2017 issued by the Registrar of Companies, Kolkata, West Bengal. Further the status of our company was changed to a Public Limited Company by a special resolution passed on April 25, 2025. A fresh Certificate of Incorporation consequent upon conversion of Company to public limited Company and consequent to change of name to "Fascinate Textiles Limited" was issued on May 20, 2025 by the Registrar of Companies, Central Processing Center. The Company's Corporate Identification Number is U17299WB2017PLC219383. For details of change in the name of our Company and address of registered office of our Company, see "History and Certain Corporate Matters" on Page No. 211 of this Draft Red Herring Prospectus.
Registered and Corporate Office: 3/A, Kutul Sahi Road, Barasat North 24 Parganas, Barasat - I, West Bengal, India, 700124
Contact Person: Ritika Sharma **Tel:** +91 7411705401, **Mail:** compliance@fascinatetextile.in **Website:** www.fascinatetextile.com
Corporate Identity Number: U17299WB2017PLC219383
OUR PROMOTERS: Mr. Vishal Nahar, Mr. Chirag Ahuja, Mr. Rishabh Nahar, Mr. Narinder Kumar Ahuja and Vishal Nahar HUF.
THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRAFT RED HERRING PROSPECTUS") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF NATIONAL STOCK EXCHANGE (NSE EMERGE)
INITIAL PUBLIC OFFERING OF UP TO **42,94,000** EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 34,58,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,36,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY OUR PROMOTERS SELLING SHAREHOLDER, (THE "OFFERED SHARES") (THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH OFFER, THE "OFFER") OF WHICH UPTO [●] EQUITY SHARES AGGREGATING TO ₹ [●] LACS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE OFFER LESS MARKET MAKER RESERVATION PORTION I.E., NET OFFER OF UPTO [●] EQUITY SHARES AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE AGGREGATING TO ₹ [●] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE [●] % AND [●] %, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.
THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND PROMOTER SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED BENGALI REGIONAL DAILY NEWSPAPER), (BENGALI BEING THE REGIONAL LANGUAGE OF THE STATE OF WEST BENGAL, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO SME PLATFORM OF THE NATIONAL STOCK EXCHANGE ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.
In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.
The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b)(I) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company and Selling Shareholders may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds; and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Individual investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 356 of this Draft Red Herring Prospectus.
This public announcement is made in compliance with the press release PR NO. 36/2024 on December 18, 2024 of 208th SF Meeting on "Review of SME Framework under SEBI (ICDR) Regulations, 2018 and applicability of corporate governance provisions under SEB Regulations, 2015 on SME Companies. The Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited ("NSE EMERGE") shall be made available to the public for comments, If any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at https://www.nseindia.com, and the website of the Company at www.fascinatetextile.com, and at the website of BRLM i.e., Affinity Global Capital Market Private Limited i.e., www.affinityglobalcap.in. Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE EMERGE and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with NSE EMERGE.
Investments in Equity and Equity related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the Section titled "Risk Factors" beginning on page. 43 of the Draft Red Herring Prospectus.
Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus
For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 211 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 96 of the Draft Red Herring Prospectus.
The Equity Shares of our Company offered through this Draft Red Herring Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. For the purpose of this Offer, National Stock Exchange of India Limited shall be the Designated Stock Exchange.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE
Affinity Global Capital Market Private Limited 20B, Abdul Hamid Street, East India House, 1st Floor, Room No. 1F, Kolkata -700069, West Bengal, India **Telephone:** +91 33 4004 7188, E - mail: compliance@affinityglobal.in **Investor Grievance ID:** investor@affinityglobalcap.in **Website:** www.affinityglobalcap.in **Contact Person:** Mr. Anandarup Ghoshal **SEBI Registration Number:** INM000012838	CAMEO **Cameo Corporate Services Limited** Subramanian Building" 1 Club House Road, Chennai- 600 002 **Tel:** +91 40 6716 2222, **E-mail:** priya@cameoindia.com **Investor Grievance e-mail:** investor@cameoindia.com **Website:** www.cameoindia.com **Contact Person:** Mrs. K. Sreepriya **SEBI Registration No.:** INR000003753
COMPANY SECRETARY AND COMPLIANCE OFFICER	
Mrs. Ritika Sharma, Company Secretary & Compliance Officer 194, Block A, Lake Town, 3rd Floor, Near Radha Krishna Mandir, Lake Town, Kolkata 700089 West Bengal. Tel: +91 7411705401 Email: complaince@fascinatetextile.in Website :- www.fascinatetextile.com	Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Regiar to the Issue, in case of any pre issue or post issue related problems, such as non- receipt of letter of allotment, non- credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All Capitalised terms used herein and not specifically defined have the same meaning as ascribed to them in the Draft Red Herring Prospectus
For Fascinate Textiles Limited

For on and behalf of Board of Directors
Sd/-
Vishal Nahar
Managing Director

Place : Kolkata, West Bengal
Dated:- 27.09.2025

Fascinate Textiles Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite annovals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with NSE EMERGE. The Draft Red Herring Prospectus is available on the website of NSE at https://www.nseindia.com and on the website of the BRLM, i.e. Affinity Global Capital Market Private Limited i.e. www.affinityglobalcap.in, and the website of our Company at www.fascinatetextile.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus Potential investors should not rely on the Draft Red Herring Prospectus filed with NSE EMERGE for making any investment decision.
The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and applicable laws and jurisdictions where those issue and sales are made.
There is no public offering in United States of America.

बिक्री सूचना

सक्रिया टेक्नोलॉजीज प्राइवेट लिमिटेड (सीआईआरपी के अधीन)
सीआईएन: U33110DL2013PTC262725
कॉर्पोरेट देनदार का पंजीकृत कार्यालय: प्लॉट संख्या ए-2/6, शिवाजी को-ऑप जीएचएस लिमिटेड, सेक्टर - 14, रोहिणी, उत्तर पूर्व दिल्ली-110085, भारत
समाधान पेशेवर: मोहम्मद नाज़िम खान
पता: एमएनके हाउस, 6ए/9-10, बेसमेंट, ईस्ट पटेल नगर, नई दिल्ली - 110008
ईमेल: nazim@mnkassociates.com, sakriya.cirp@gmail.com, cirp.stpl00@gmail.com
मोबाइल नं.: +91 9818155340

ई-नीलामी
व्यावसायिक गतिविधियों से बाहर की संपत्तियों की बिक्री आईबीबीआई (सीआईआरपी विनियम), 2016 के विनियम 29 के अंतर्गत नीलामी की तिथि और समयः
15 अक्टूबर, 2025, अपराह्न 03:00 बजे से अपराह्न 04:00 बजे तक (प्रत्येक 5 मिनट के असीमित विस्तार के साथ)

दिवाला और दिवालियापन संहिता, 2016 के दिवाला और दिवालियापन बोर्ड (सीआईआरपी विनियम), 2016 के विनियम 29 के तहत बिक्री के लिए नोटिस जारी किया जाता है। यह नोटिस माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली बेंच-4, नई दिल्ली द्वारा (सी.पी.(आईबी) संख्या 731/एनसीटी/2023 में दिनांक 28.05.2025 के आदेश के तहत नियुक्त संकल्प पेशेवर के कब्जे में है, और इस सार्वजनिक नोटिस के जारी होने की तारीख, अर्थात 06.10.2025 से पहले (7) दिनों के भीतर अभिरुचि की अभिव्यक्ति प्रस्तुत करें। संपत्ति की बिक्री अधोहस्ताक्षरी द्वारा ई-नीलामी प्लेटफॉर्म https://ncltauction.auctiontiger.net के माध्यम से की जाएगी।

परिसंपत्तियों का मूल विवरणः

क्र. सं.	आस्तियों का विवरण	आरक्षित मूल्य (रु.)	ईएमडी राशि (रु.)	बोली वृद्धि राशि (रु.)
1	प्लांट एवं मशीनरी की विघटित वस्तुएं और विविध अचल संपत्तियां (विवरण के लिए ई-नीलामी प्रक्रिया दस्तावेज देखें)	7,50,000 (रु. सात लाख पचास हजार मात्र)	75,000 (रु. पिचहत्तर हजार मात्र)	7,500 (रु. सात हजार पाँच सौ मात्र)

विघटित प्लांट एवं मशीनरी तथा विविध अचल संपत्तियों का स्थानः
प्लॉट - 4, भूतल पर गोदाम, खसरा संख्या 33/4, ग्राम टिकरी कलां, नई दिल्ली - 110041
ई-नीलामी के नियम और शर्तें निम्नलिखित हैः

1. ई-नीलामी अनुमोदित सेवा प्रदाता मैसर्स ई-प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड (ऑक्शन टाइगर) के माध्यम से "जैसा है जहाँ है, जैसा है और जो भी है" के आधार पर आयोजित की जाएगी।
2. संभावित बोलीदाता से ईओआई प्राप्त होने पर, समाधान पेशेवर 07.10.2025 को योग्य बोलीदाता की घोषणा करेगा।
3. योग्य बोलीदाता 09.10.2025 तक नीलामी के अंतर्गत परिसंपत्तियों का निरीक्षण या यथोचित परिश्रम कर सकता है और उसके बाद, उसे 11.10.2025 तक ईएमडी जमा करना होगा।
4. यदि परिस्थितियाँ कॉर्पोरेट देनदार के हित में हों, तो समाधान पेशेवर नीलामी की तिथि बढ़ा सकता है।
5. संपूर्ण ई-नीलामी प्रक्रिया दस्तावेज जिसमें परिसंपत्तियों का विवरण, ऑनलाइन ई-नीलामी बोली प्रपत्र, घोषणा और वचन पत्र, ऑनलाइन नीलामी बिक्री के सामान्य नियम और शर्तें शामिल हैं, समाधान पेशेवर से निम्नलिखित ईमेल पर लिखकर प्राप्त किया जा सकता हैः sakriya.cirp@gmail.com; cirp.stpl00@gmail.com; nazim@mnkassociates.com.
6. अधिक जानकारी के लिए, इच्छुक बोलीदाता सोमवार से शनिवार तक किसी भी कार्य दिवस पर सुबह 11:00 बजे से शाम 5:00 बजे के बीच 11.10.2025 को या उससे पहले अधोहस्ताक्षरी से संपर्क कर सकते हैं।

हस्ता/-
मोहम्मद नाज़िम खान, समाधान पेशेवर
सक्रिया टेक्नोलॉजीज प्राइवेट लिमिटेड (सीआईआरपी के अंतर्गत)
आईपी पंजीकरण सं. IBBI/IPA-002/IP-N00076/2017-18/10207
एएफए 31.12.2025 तक मान्य
पताः एमएनके हाउस, 6ए/9-10, बेसमेंट, ईस्ट पटेल नगर, नई दिल्ली-110008
टेलीफोन नं. +91-11-45095230
ईमेल आईडीः nazim@mnkassociates.com;
sakriya.cirp@gmail.com; cirp.stpl00@gmail.com

दिनांकः 27.09.2025
स्थानः दिल्ली

पंजाब नैशनल बैंक — punjab national bank

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सीओ-एसएएम, बुलंदशहर
ईमेल : - CS8212@pnb.co.in
दूरभाष नंबर : 92297 56996

उधारकर्ता / गारंटर / बंधककर्ता को 60 दिन की सूचना

आप सभी, नीचे उल्लिखित प्रतिभूतियों को एतद्वारा सूचित किया जाता है कि बैंक ने आप सभी के विरुद्ध सरफेसी अधिनियम के अंतर्गत कार्यवाही शुरू कर दी है और अधिनियम की धारा 13(2) के तहत आप सभी को अलग-अलग रजिस्टर्ड पोस्ट द्वारा नीचे उल्लिखित तिथि तक नोटिस भेजा गया था, लेकिन नोटिस की तामील नहीं हुई। अतः आप सभी से अनुरोध है कि आप इस प्रकाशन की तिथि से 60 दिनों के भीतर, संयुक्त रूप से और अलग-अलग बकाया राशि का भुगतान करने का नोटिस स्वीकार करें। ऐसा न करने पर बैंक नीचे उल्लिखित संपत्तियों के विरुद्ध उक्त अधिनियम की धारा 13(4) के अंतर्गत कार्यवाही करेगा। यह उल्लेख करना आवश्यक है कि यह नोटिस बैंक के लिए उपलब्ध अन्य उपाय पर प्रतिकूल प्रभाव डाले बिना आपको संबोधित है। विशेष रूप से उधारकर्ताओं एवं गारंटरों तथा सामान्य जनता को एतद्वारा नीचे उल्लिखित संपत्ति के साथ लेन-देन न करने की चेतावनी दी जाती है और किसी भी प्रकार का लेन-देन पंजाब नैशनल बैंक द्वारा उस पर देय राशि और ब्याज के अधीन होगा।
कृपया ध्यान दें कि उक्त अधिनियम की धारा 13(13) के अनुसार, आप इस सूचना की प्राप्ति के बाद, बैंक की पूर्व लिखित सहमति के बिना बिक्री, पट्टे के माध्यम से या अन्यथा (व्यावसायिक गतिविधियों के अलावा) किसी भी सुरक्षित संपत्ति का हस्तांतरण नहीं करेंगे। उक्त प्रावधान का पालन न करना उक्त अधिनियम की धारा 29 के तहत एक अपराध है। यह भी सूचित किया जाता है कि उक्त प्रावधान का उल्लंघन करते हुए बेची गई संपत्तियों से प्राप्त आय को बैंक के पास जमा किया जाएगा। यदि किसी भी कारण से, सुरक्षित संपत्तियां सामान्य व्यावसायिक गतिविधियों के दौरान बेची या पट्टे पर दी जाती हैं, तो बिक्री से प्राप्त राशि या प्राप्त आय बैंक में जमा/प्रेषित की जानी चाहिए। आप ऐसी प्राप्तियों/आय का उचित हिसाब देने के लिए उत्तरदायी होंगे।
कृपया इस सूचना के तहत इस मांग का पालन करें और किसी भी अप्रिय स्थिति से बचें। अनुपालन न करने की स्थिति में, आगे की आवश्यक कार्रवाई की जाएगी, जिसके अंतर्गत आप सभी लागतों और परिणामों के लिए उत्तरदायी होंगे।

क्र. सं.	शाखा कार्यालय	1. खाता संख्या, 2. सुविधा की प्रकृति तथा राशि, 3. मांग सूचना की तिथि, 4. बकाया राशि (रु.), 5. एनपीए तिथि	उधारकर्ताओं / गारंटरों के नाम तथा पते	प्रतिभूत परिसंपत्तियों का विवरण
1	बीओ : ओबीसी मोतीबाग	1. संपत्ति के समक्ष पीएनबी ओडीआईपीआर (01405011000237) 2. रु. 40.00 लाख का ओडीआईपीआर 3. 15.07.2025 4. रु. 33,39,243.96 दिनांक 27.06.2025 के अनुसार + 01.06.2025 से प्रभावी ब्याज व अन्य खर्चे 5. दिनांक 27.06.2025 को अनिष्पादनकारी परिसंपत्ति (एनपीए)	1. मैसर्स अरीबा ट्रेडर्स, प्रोप. मोह. राशिद, निवासी- मोहल्ला इस्लामाबाद, मामन रोड, बुलंदशहर उत्तर प्रदेश 203001 में स्थित ...उधारकर्ता 2. मोह. राशिद पुत्र हाजी कमरुद्दीन, निवासी कस्बा, मन्निहारों वाला कुआं के पास, बुलन्दशहर, उत्तर प्रदेश 203001 ...प्रोपराइटर/गारंटर/बंधककर्ता 3. हाजी याद मोहम्मद पुत्र हाजी कमरुद्दीन, निवासी कस्बा सराय, मन्निहारों वाला कुआं के पास, बुलंदशहर उत्तर प्रदेश 203001 ...गारंटर/बंधककर्ता 4. मोहम्मद दानिश पुत्र हाजी कमरुद्दीन, निवासी- 400 रकबा सराय, मन्निहारों वाला कुआं के पास, बुलंदशहर, उत्तर प्रदेश 203001 ...गारंटर/बंधककर्ता 5. हाजी नूर मोहम्मद पुत्र हाजी कमरुद्दीन, निवासी- 152 रकबा सराय, कोट के पास, बुलन्दशहर उत्तर प्रदेश 203001 ...गारंटर/बंधककर्ता 6. हाजी मोहम्मद अनवर पुत्र हाजी कमरुद्दीन, निवासी- 302 रकबा सराय, उत्तर प्रदेश 203001 ...गारंटर/बंधककर्ता	एक किता खाली प्लॉट जिसकी माप क्षेत्रफल 280.00 गज या 235.00 वर्ग मीटर है, जो मोहल्ला इस्लामाबाद परगना बारां तहसील और जिला बुलन्दशहर में स्थित और मोहम्मद राशिद, हाजी याद मोहम्मद, मोहम्मद दानिश, हाजी नूर मोहम्मद और हाजी मोहम्मद अनवर पुत्र हाजी कमरुद्दीन के नाम पर है, जिसकी सीमा इस प्रकार है - पूर्व : हनीफा बेगम, पश्चिम : नाला और सड़क मामन रोड, उत्तर : नाला, दक्षिण : हारून, राशिद अन्य का प्लॉट "संपत्ति के विवरण स्वामित्व विलेख के अनुसार है"

दिनाँक : 15-07-2025, स्थान : बुलंदशहर — आपका विश्वासपात्र, प्राधिकृत अधिकारी, पंजाब नैशनल बैंक